

understand how the entire press in India publicised this news in a distorted way and still the sequence of these clear facts have no: come out in any one of the newspaper except the 'Hindu' so far. It is rather very painful to me to note this fact. Secondly, it is quite gratifying that the authorities have brought the situation immediately under control in order not to allow that situation to deteriorate any further. Apparently the entire situation there no doubt is silent but I personally believe it is a deceptive silence as it may flare up at any moment and suddenly become another Villupuram episode, because the entire Harijan population in that surrounding area now is under panic. All the places of Harijan habitation there gave a deserted look when I personally went there. It clearly appears meanwhile there is an indiscriminate harassment of Harijans and also an indiscriminate arrests of mainly Harijans and this must be stopped forthwith otherwise it would be very difficult to restore the sense of confidence in the innocent Harijans in order to enable them to return to their houses soon.

Thirdly, there should be a proper inquiry commission (a) Firstly, to find out whether and to what extent these incidents could have been prevented by timely and effective interference by the local police authorities when there were open challenges and counter challenges between those caste-Hindus and the Harijans for about three weeks earlier and (b) secondly, to conduct a thorough and unbiased enquiry to correctly find out the real culprits and bring them to book.

(iv) REPORTED INCIDENT OF SHOP-LIFTING IN LONDON BY A DEPUTY SECRETARY OF MINISTRY OF LAW

श्री निर्मल चन्द्र जैन (सिवनी) ।  
 अध्यक्ष महोदय, मैं आप की अनुमति से  
 आविलम्बनीय लोक महत्व के निम्नलिखित  
 विषय का उल्लेख करना चाहता हूँ ।

विभिन्न, न्याय एवं कम्पनी मामलों के  
 मंत्रालय के अन्तर्गत काम कर रहे एक उप-  
 सचिव को लन्दन में एक दुकान से चोरी करते  
 हुए पकड़ा जाने पर लन्दन में उस पर मुकदमा  
 चल रहा है । उससे न वैध विधि मंत्रालय

वरन् भारत की प्रतिष्ठा को धक्का लगा है ।  
 चाहिए तो यह था कि उस व्यक्ति के विरुद्ध  
 तुरन्त कार्यवाही की जाती और उस तुरन्त  
 निलंबित कर के उचित दंड दिया जाता ।  
 परन्तु सरकार अभी उस की जांच की कर रही  
 है । शासन से मेरा अनुरोध है कि ऐसे व्यक्ति पर  
 शीघ्र उचित कठोर कार्यवाही करे, जिसने  
 भारत के उज्ज्वल मुख पर कालिख पोती है ।

(v) REPORTED ATTENDANCE OF 'INDIAN DELEGATES' AT THE ISLAMIC CONFERENCE HELD AT KARACHI

DR VASANT KUMAR PANDIT (Rajgarh) : Sir, under rule 377, I wish to mention the following matter of urgent public importance in the House :

The reported attendance of Indian Delegates including journalists from India and Heads of Indian Muslim Organisations including representatives of Dawoodi Bohra Mullaji in the Islamic Conference recently held at Karachi, the passing of an unanimous resolution by that conference demanding plebiscite in Kashmir, the strange manner in which 'Indian Delegates' went for the conference at Karachi, the gross failure of C.B.I. and State intelligence to find out or warn the Government of this move, the inquiries and investigation done by the Indian Embassy at Karachi and the Government of India from the persons who participated in that conference

12.22 hrs.

INSOLVENCY LAWS (AMENDMENT) BILL

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN). Sir, I beg to move :

"That the Bill further to amend the Presidency-towns Insolvency Act, 1909 and the provincial Insolvency Act, 1920, as passed by Rajya Sabha, be taken into consideration."

The Law Commission of India, had in its Third Report on the Limitation Act, 1908, recommended that the most effective way of instilling a healthy fear in the minds of the dishonest debtor who evades the execution of decrees would be to enable the court to adjudicate him an insolvent if he does not pay the decretal amount after notice by the decree-holder by specifying